

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-1095(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.11.2019.**

**NAME OF THE COMPANY: M/s. Ritu Tandon V/s. M/s. Rain Automotive  
India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016**

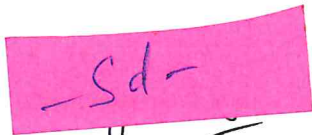
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	<b>Present:</b>	Mr. Rajnish Kumar Jha, Mr. S. Rajan, Advocate for the Petitioner		

**ORDER**

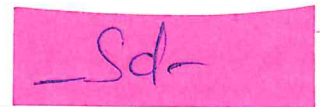
It is being brought to our notice that expenses and the professional fees of the Resolution Professional though approved by the COC have still not been tendered to him. Mr. Sundar Ranjan AR of Ford Credit India Limited, one of the Member of the COC is present before us. He is directed to ensure compliance is made in this respect within four days.

No steps have been taken in terms of the previous order for serving the non-applicant through their counsel for today. The Resolution Professional is also directed to file the latest status report.

To come up on 15<sup>th</sup> November, 2019.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**